

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

(3)

1. Original Application No.496/90.

Shri Shankar Bhimaji Thube. ... Applicant.
V/s.

Asstt. Electrical Engineer,
Traction Department,
Kalyan and another. ... Respondents.

2. Original Application No.497/90.

Shri Kailash Krishna Dhanpure. ... Applicant.
V/s.

Asstt. Electrical Engineer,
Traction Department,
Kalyan and another. ... Respondents.

3. Original Application No.498/90.

Shri Logendran Nair Sreecharan Nair. ... Applicant.
V/s.

Divisional Electrical Engineer,
Traction Department, Central Rly.
Lonawala and another. ... Respondents.

4. Original Application No.499/90.

Shri Ashok Matia Karbhari. ... Applicant.
V/s.

Divisional Electrical Engineer,
Traction Department, Central Rly,
Lonawala and another. ... Respondents.

Coram: Hon'ble Vice-Chairman Shri B.C.Mathur,
Hon'ble Vice-Chairman Shri Kamleshwar Nath.

Appearances:-

Shri A.N.Chaudhari,
advocate for the
applicants.

Oral Judgment:-

(Per Shri B.C.Mathur, Vice-Chairman) Dated: 22.8.1990

Heard Shri A.N.Chaudhari, Counsel for the
applicants. This application has been made to the
Tribunal without exhausting the remedies available to the
applicant against the termination of their services.

Section 20 of the Administrative Tribunals Act requires that no application can be admitted unless other remedies have been exhausted, as such this application cannot be admitted at this stage and is rejected.

2. The applicant may however, make a representation to the appropriate authorities within a month and if he is not satisfied with the results, he will be free to make a fresh application before this Tribunal.

The respondents may dispose of his representation within three months from the date of receipt ^{of the} application.

No orders to date.